

A-12024/1/2024-Admin_5-DOF (E-24442)
Government of India
Ministry of Fisheries, Animal Husbandry and Dairying
Department of Fisheries

1st Floor, Chander Lok Building,
36, Janpath, New Delhi
Dated the 31 October, 2025

To,
The Registrar General,
All High Courts

**Subject: Nomination of name for appointment to the post of Chairperson,
Coastal Aquaculture Authority, Chennai - reg**

Sir/Madam,

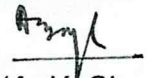
Department of Fisheries proposes to fill up the post of Chairperson, Coastal Aquaculture Authority (CAA), a regulatory authority under the Department of Fisheries. CAA was established under the Coastal Aquaculture Authority Act, 2005 and it is located at Chennai. The Authority is headed by a Chairperson who is, or has been, a Judge of a High Court. The post of Chairperson, CAA has fallen vacant on 09.12.2024 and the post needs to be filled up.

2. As such, it has been decided to circulate the vacancy for Chairperson, CAA among the High Courts with a request that the names of willing/ interested and eligible serving and retired judges may be made available for consideration.

3. It is, therefore, requested that the basic details of Hon'ble Judges, who have retired as well as sitting Judges, who are willing to take up the assignment may please be arranged to be furnished in the enclosed proforma so as to reach this Department within 21 days of receipt of this letter. The Applications/ Resume may also be scanned and emailed to the undersigned at email address : **ak.singh@nic.in** so as to ensure they reach timely.

4. The tenure of Chairperson, CAA, a post equivalent to that of Secretary to the Government of India, is three years. Further details of the CAA, its rules and regulations, activities etc. are available at their website: **www.caa.gov.in**.

Yours faithfully,



(A. K. Singh)

Under Secretary to the Govt. of India

Tel.23310345

email: **ak.singh@nic.in**

**Resume of the Hon'ble Judge for consideration for the post of Chairperson,
CAA, Chennai**

1.	Name	
2.	Date of Birth	
3.	Address	
4.	Contact No.	
5.	E-mail address	
6.	Total period of Judgeship	
7.	Area of Specialization (if any)	
8.	State of Health	
9.	Any other interest including coastal environment	
11.	State of Domicile	
11.	Any other relevant information*	

*information against this column should also include relevant information as per Section 5(e) of the Coastal Aquaculture Authority Act, 2005 which reads- 'A person shall be disqualified for being appointed as a member if he has, in the opinion of the Central Government, such financial or other interest in the Authority as is likely to affect prejudicially the discharge by him of his functions as a member'.